

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 1

EXCISE Appeal No. 11221 of 2013

[Arising out of Order-in-Original/Appeal No 06-DEM-VAPI-2013 dated 06.02.2013 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI]

Sterlite Industries Ltd

Sipcot Industrial Complex,
Madurai Bypass Road, T.V.Puram,
TUTICORIN, TAMILNADU -628002

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Vapi Respondent

4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Vapi
Vapi, Gujarat-396191

APPEARANCE :

Mrs. Dimple Gohil, Advocate for the Appellant
Shri Vinod Lukose, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/12489 / 2021

DATE OF HEARING/ DECISION : 11.11.2021

ASHOK JINDAL :

The learned Counsel for the appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate (Form IV) has been issued. They seeks to withdraw the appeal.

2. In view of this, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(Raju)
Member (Technical)**